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O.A. No. 362 of 2011

N. Pradhan.....Applicant  
Vs  
Union of India & Ors.....Respondents

Order dated: 01.06.2011

CORAM:

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. It reveals from the record that the applicant has filed a representation dated 15.10.2010 vide Annexure-A/4 to Respondent No.4 with copies to Respondent Nos. 2 and 3 for consideration of his case for grant of MACP w.e.f. the date he is entitled to which is still pending. It is submitted by Sri Routray that the Respondents have already clarified the position vide Annexure-A/5 dated 20.10.2010 in so far as grant of ACP & MACP in favour of the applicant is concerned.

3. Therefore, without entering into the merits of the case, both Respondent Nos.2 and 3 are directed to consider the representation of the applicant vide Annexure-

4  
A/4 having regard to Annexure-A/5 letter dated 20.10.2010  
at the earliest convenience and pass a reasoned and speaking  
order under intimation to the applicant.

4. With the above observation, this O.A. is  
disposed of at the admission stage. No costs.

5. Copies of this order along with copies of the  
O.A. be sent to Respondent Nos. 2, 3 and 4 at the cost of the  
applicant and free copies of this order be made over to the  
Ld. Counsel for the parties.

*Abd*  
MEMBER (Judl.)

Order dt. 27.09.2011

Contra:  
Hon'ble Mr. C.R. Mahapatra, Member (A)

Hon'ble Respondent's Counsel  
is directed to obtain instructions  
regarding implementation of the  
Order of this Tribunal dt. 01.06.2011  
in O.A. 342/11.

Call on 10.10.2011.

*Member (A)*